

(2025) 07 DEL CK 0964

In the Delhi High Court

Case No : Criminal Miscellaneous Petition No. 1005 Of 2025, Criminal Miscellaneous Petition No. 4638, 4639 Of 2025

Sonu & Ors

APPELLANT

Vs

State Nct Of Delhi & Anr

RESPONDENT

Date of Decision : 24-07-2025

Acts Referred:

Indian Penal Code, 1860 — Section 34, 406, 498A

Citation : (2025) 07 DEL CK 0964

Hon'ble Judges : Girish Kathpalia, J

Bench : Single Bench

Advocate : Nawal Kishore Jha

Final Decision : Allowed

Judgement

Girish Kathpalia, J

1. Petitioners seek quashing of FIR No. 299/2023 of PS Mangolpuri for offences under Section 498A/406/34 IPC on the ground that complainant de facto (respondent no.2) has settled the disputes with the petitioners.
2. Respondent no.2, identified by IO/SI Manita accepts notice. Learned APP accepts notice. State has no serious objection to this petition.
3. I have spoken with the parties in Hindi. It is stated by them that they have compromised the matrimonial disputes and are now living together happily. Petitioner no.1 is the husband of respondent no.2 and they have two children. Since now they are living together happily for past two years, respondent no.2 does not want to pursue prosecution of petitioners.
4. Having spoken with the parties, I am satisfied that it would be in the interest of justice not to push the parties through trial.
5. Therefore, the petition is allowed and FIR No. 299/2023 of PS Mangolpuri for offences under Section 498A/406/34 IPC and proceedings arising out of the

same are quashed. Pending applications are disposed of.